

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

30. IA (Companies. Act) 26/2021 CA 365/2021 IN CP 11/2016

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024**

NAME OF THE PARTIES:- Nitin Madhukar Ligde
V/s
SLN Pharmachem Pvt. Ltd.

Section: 241(1) of the Companies Act, 2013

ORDER

PCS, Nithish Bangera appeared on behalf of Respondent no. 2. None was present on behalf of the Petitioner who is stated to have died on 26.01.2023. Counsel for the Respondent No. 2 has shown a copy of the death certificate of the deceased/Petitioner. No application under Rule 53(3) of NCLT Rules, 2016 has yet been filed for impleading legal representative of the deceased, and the period of 90 days has already elapsed. In these circumstances, this bench has been left with no option but to hold that the Petition stands abated in terms of Rule 53(3) of NCLT Rules, 2016. Accordingly, **CP 11 of 2016** stands **abated** in the aforesaid terms. The file be closed and consigned.

All connected IAs/CAs/MAs with the present Company Petition, if any, stand disposed of having rendered infructuous in terms of the above order.

IA(Companies Act.) 26 of 2021 and CA 365 of 2021:- This Application becomes infructuous as the present Company Petition has been closed. Accordingly, **IA(Companies Act.) 26 of 2021 and CA 365 of 2021** are **disposed of** having rendered **infructuous**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)